

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC. VII-37/2013/1206/A

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Sanjeev Kumar Sharma,
District & Sessions Judge,
Kokrajhar.

Dated Guwahati the th 10 February, 2023.

Sub: **Casual leave.**

Ref:- No. DJK.1-5/22/247 dtd. 10.02.2023

Sir,

With reference to the above, I am directed to inform you that you have been granted **casual leave on 13.02.2023 with station leave permission, alongwith official vehicle, at own cost, from the evening of 11.02.2023, after completion of Lok adalat, till the morning of 14.02.2023.** Further, your prayer for cancellation of special casual leave on 09.02.2023 & 10.02.2023, has been accepted. The Addl. District & Sessions Judge, FTC, Kokrajhar and in his absence the next senior most Judicial officer at the station will remain in charge of your Court and office in your absence.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-37/2013/1207/ A dated , 10-02-2023

Copy to:

1. The Project Manager, Gauhati High Court.


JT. REGISTRAR (VIGILANCE)